FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
FARIDABAD STAMPINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	**Name of corporate debtor**	Faridabad Stampings Private Limited
2.	**Date of incorporation of corporate debtor**	October 28, 1992
3.	**Authority under which corporate debtor is incorporated / registered**	Registrar of Companies, Delhi
4.	**Corporate Identity No. / Limited Liability Identification No. of corporate debtor**	U28112DL1992PTC050787
5.	**Address of the registered office and principal office (if any) of corporate debtor**	**Registered Office:** H. No. 2644/6, Narag Colony, Tri Nagar, New Delhi – 110035
6.	**Insolvency commencement date in respect of corporate debtor**	May 31, 2022
7.	**Estimated date of closure of insolvency resolution process**	November 26, 2022
8.	**Name and registration number of the insolvency professional acting as interim resolution professional**	**Mr. Kunwarpreet Singh** IBBI/IPA-002/IP-N01150/2021-2022/13788
9.	**Address and e-mail of the interim resolution professional, as registered with the Board**	**Address:** 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi – 110065. **Email id:** singhkunwar2012@gmail.com
10.	**Address and e-mail to be used for correspondence with the interim resolution professional**	**Address for correspondence:** 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi – 110065 **Email id**: cirp.fspl@gmail.com
11.	**Last date for submission of claims**	**June 14, 2022**
12.	**Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional**	N.A. (As per the information available with the Interim Resolution Professional)
13.	**Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)**	N.A.
14.	**(a) Relevant Forms and** **(b) Details of authorized representatives are available at: N.A.**	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal**,** New Delhi Bench, has ordered the commencement of a corporate insolvency resolution process of **Faridabad Stampings Private Limited** *w.e.f.* May 31, 2022 vide order dated May 30, 2022.

The creditors of **Faridabad Stampings Private Limited** are hereby called upon to submit their claims with proof on or before **June 14, 2022,** to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 1, 2022
Place: New Delhi

Sd/-

Mr. Kunwarpreet Singh
Interim Resolution Professional of
Faridabad Stampings Private Limited
IBBI/IPA-002/IP-N01150/2021-2022/13788

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE

First Floor, Mahalaxmi Metro Tower, Above Axis Bank, Vaishali, Ghaziabad, Uttar Pradesh-201010

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through **HINDUJA HOUSING FINANCE LIMITED**, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledge due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your facilure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Name of Borrowers/Guarantors & Date of NPA	Demand Notice Date / Amount Outstanding	Details of Secured Assets
1	**Ms. Jyoti & Mr. Rajinder Rana, both at:** Swarn Jayanti Puram B-361 Kavi Nagar Metro Ghaziabad Uttar Pradesh India - 201002 **A/c No. DL/DEL/LXND/A000000127 Loan Accounts have been classified as a NPA on 30.06.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 34,90,752/- as on 06.05.2022 + interest + Legal Charges**	**Residential entire HIG Flat front side on second floor, having covered area 92.90 square meters in consisting on Plot No. B-361, situated at in the ABDI of Swaran Jayantipuram, Ghaziabad Tehsil & Distt. Ghaziabad, U.P.,** Bounded as : East - Plot No. 362, West - Plot No. 360, North - Road 60 ft., wide, South - Plot No. 350
2	**Mr. Rahul Gupta & Mrs. Neetu, both at:** House No 482 Asalatpur Farakh Nagar Loni Near By Bank of Baroda Metro Ghaziabad Uttar Pradesh India - 201003 **A/c No. DL/NCU/GHAU/A000000187 & DL/NCU/GHAU/A000001316 Loan Accounts have been classified as a NPA on 30.06.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 25,93,783/- as on 06.05.2022 + interest + Legal Charges**	**Build up house property area measuring 83.61 Sq. Mtr., situated in Village Asalatpur, Farooq Nagar, Pargana Loni, Ghaziabad,** Bounded as: EAST - Seller Property, West - Road 12 ft wide, North - House of Babloo, South - Seller Property
3	**Mr. Rohit Nagar, Mrs. Pratibha & Mr. Brahmpal All at:** House No. 22 Sadat Nagar Ikla, Dasna Primary School, Rural, Ghaziabad, Uttar Pradesh, India - 201302 **A/c No. DL/NCU/GHAU/A000000298 Loan Accounts have been classified as a NPA on 30.06.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 31,25,803/- as on 06.05.2022 + interest + Legal Charges**	**Plot No. 94, area measuring 105 Sq. Yards, i.e., 87.80 Sq. Meters, out of Khasra No. 251, situated at Chaprola Pargana and Tehsil Dadri, Dist. Gautam Budh Nagar, U.P.**
4	**Mr. Punet Kumar,** 233 Mauhalla Jeetpur Maliknagar Muradnagar, Metro Uttar Pradesh India - 201206, **Mrs. Kanta,** H.No. 296 Landmark Rawli Road Area Jeetpur City Rawli District, Metro, Muradnagar, Uttar Pradesh, India - 201206, **Mr. Manoj,** 233 Rawli Road Gali No.1 Ward No. 12 Jeetpur, Metro, Muradnagar, Uttar Pradesh, India - 201206. **A/c No. DL/NCU/GHAU/A000000551 Loan Accounts have been classified as a NPA on 30.06.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 14,36,549/- as on 06.05.2022 + interest + Legal Charges**	**Residential Nagar Palika House No. 876, area measuring 75 Sq. Yards situated within the limit of Ward No. 08, colony Mo. Jeetpur, Muradnagar, Pargana Jalalabad, Tehsil Modi Nagar. Distt. Ghaziabad, U.P.,** Bounded as: EAST - House measuring 50 q. Yards Purchaser, West - Road 12 Ft. wide, North - House of Mange, South - Road 4 Ft. wide, House of Raajo.
5	**Mr. Manoj Kumar Kashyap, Mr. Praveen Kashyap & Ms. Pooja All at:** H.No. 349 Maheshpuri Rajeev Vihar Hapur Near By Bulandsher Road Rural Uttar Pradesh India - 245101 **A/c No. DL/NCU/GHAU/A000000675 Loan Accounts have been classified as a NPA on 30.06.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 11,71,753/- as on 06.05.2022 + interest + Legal Charges**	**Nagar Palika No.349, Plot No.68 & 69 Western Portion, area measuring 69.86 Sq. Yards, situated in the Colony Rajeev Vihar in Seema Nagar Palika Hapur, Paragana & Tehsil & Dist. Hapur, U.P.,** Bounded as: EAST - Property of Sanjay, 35" 7-1/2' wide West - Plot of Virpal, 36" wide North - Land of Asha Ram, 19.916" wide South - Road 15 ft., 153' wide
6	**Mr. Vinod Goswami, Mrs. Neetu Goswami & Mr. Pramood Goswami, All at:** H.No. 23 Asalatpur Farakhnagar Metro Ghaziabad Uttar Pradesh India - 201001 **A/c No. DL/NCU/GHAU/A000000729 Loan Accounts have been classified as a NPA on 30.06.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 17,33,738/- as on 06.05.2022 + interest + Legal Charges**	**Plot land area measuring 200 Sq. Yds., part of Khasra No.1257, situated at Asalatpur, Pargana Loni, Tehsil Ghaziabad, Distt. Meerut, U.P.,** Bounded as: EAST - Remaining Portion of Seller & Rasta, West - Gher Prabhu & Kanti, North - Remaining Portion of Seller, South - Ghera Kanti.
7	**Mr. Dharamavir Singh & Ms. Atalesh Devi, both at:** H.No. 110 Adarsh Colony Biharipura Vijay Nagar Near by Government School Metro Ghaziabad Uttar Pradesh India - 201009, **A/c No. DL/NCU/GHAU/A000000909 Loan Accounts have been classified as a NPA on 30.06.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 10,81,191/- as on 06.05.2022 + interest + Legal Charges**	**Freehold Residential Plot falling under Khasra no. 31/2 Mi situated at "New Rajendra Nagar" in Village-Dundahera Pargana Loni tehsil & Distt. Ghaziabad (U.P.).,** Bounded as: EAST - Plot of Ramesh Chand, West - Plot of Vimla Devi, North - Road 15 ft, South - Plot of Vimlesh and Surajpal
8	**Mr. Chhaviram & Mrs. Rakhi, both at:** Flat No 13 Modinagar Ghaziabad Indrapuri Rajesh Paylet School Urban Uttar Pradesh India - 201204, **A/c No. DL/MNR/HPUR/A000000022 DL/NCU/GHAU/A000001306 Loan Accounts have been classified as a NPA on 31.08.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 9,10,834/- as on 06.05.2022 + interest + Legal Charges**	**Freehold Residential House built on Plot admeasuring area 59.60 Sq. yds., falling under Khasra No. 634, situated at Indrapuri in Village, Sikari Khurd Modinagar Pargana Jalalabad, Tehsil Modinagar, Distt. Ghaziabad, U.P.,** Bounded as: EAST - 18 ft. wide road, West - Vacant plot, North - House of Rahul Chaudhary, South - House of Neeraj
9	**Mr. Mohd Guljar & Mrs. Sajida, both at:** House No 94 Asalatpur Farakh Nagar Farakh Nagar Metro Ghaziabad Uttar Pradesh India - 201003, **A/c No. DL/NCU/GHAU/A000000326 & DL/NCU/GHAU/A000001288 Loan Accounts have been classified as a NPA on 31.08.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 9,02,031/- as on 06.05.2022 + interest + Legal Charges**	**Residential freehold Plot area measuring 140 Sq. Yards i.e., 117.054 Sq. Meter, Khasra No.680 Min., situated in Village Asalatpur, Pargana & Tehsil-Loni, Dist. Ghaziabad, U.P.,** Bounded as: EAST - Field of Mr.Liyakat, West - Plot Subada Keen, North - 10 Ft., Wide Road, South - Plot Ali Mohammad
10	**Mrs. Jaiwati & Mrs. Poonam, both at:** H.No. 133 Tulsi Vihar-2 Katheda Road Balaji Vihar Robin Kirana Stor Rural Dadri Uttar Pradesh, India - 203207 **A/c No. DL/NCU/GHAU/A000000460 & DL/NCU/GHAU/A000001324 Loan Accounts have been classified as a NPA on 31.08.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 8,57,968/- as on 06.05.2022 + interest + Legal Charges**	**Residential Plot total area measuring 66 Sq. Yards, i.e., 55.17 Sq. Meters out of Khasra No.2444, situated at Balaji Vihar Kasba Dadri Pargana Tehsil Dadri & Dist. Gautam Budh Nagar.,** Bounded as: EAST - Other's Property, West - Other's Plot, North - Other's Plot, South - Road 20 feet wide
11	**Mr. Fakhruddin, Mr. Aas Mohammad & Mrs. Saziya, All at:** 962 Kila Kona Hapur Metro Uttar Pradesh India - 245101 **A/c No. DL/NCU/GHAU/A000000590 Loan Accounts have been classified as a NPA on 31.08.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 17,26,507/- as on 06.05.2022 + interest + Legal Charges**	**House area measuring 99 Sq. yds., (Garh Gate) Pargana & Tehsil Hapur, Distt. Ghaziabad, U.P.,** Bounded as: EAST - Gate House Nali & Govt. Road, West - House of Bhure, North - House of Yasim, South - House of Hakim.
12	**Mr. Prins, Mrs. Lata Devi & Mr. Bablu, All at:** Khasra No 89M Aadarash Nagar Village Sihani Nand Gram Metro Ghaziabad Uttar Pradesh India - 201001 **A/c No. DL/NCU/GHAU/A000000619 & DL/NCU/GHAU/A000001337 Loan Accounts have been classified as a NPA on 31.08.2021**	Demand Notice Dated **25.04.2022** **Amount Outstanding ₹ 16,23,114/- as on 06.05.2022 + interest + Legal Charges**	**Residential Plot area measuring 100 Sq. Yards, i.e., 83.61 Sq. Meter out of Khasra No. 89 min., situated in Adarsh Nagar in the Village of Sihani Pargana Loni Tehsil & Distt. Ghaziabad,** Bounded as: EAST - Property of Saxena, West - Property of Poonam Aggarwal, North - Road 18 Ft. Wide, South - Property of Surender Kumar

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 01-06-2022, Place : Ghaziabad **Authorised Officer, HINDUJA HOUSING FINANCE LIMITED**

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notices and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
Mr. Shyam Lal, Mrs. Rupa, Shyam Enterprise **(Prospect No.IL10042408)**	**28 - May - 2022** **Rs.26,04,131/-** (Rupees Twenty Six Lakh Four Thousand One Hundred Thirty One Only)	All that piece and parcel of the property being: Plot B-39, Area Admeasuring 136.11 Sq.Yards,Kh No. 1342/2, Ram Park , Pargana Loni, Tehsil & Dist. Ghaziabad, Ghaziabad, Uttar Pradesh, India, 201102.
Mr. Sanjeet Kumar, Mrs. Rashmi Rajshree **(Prospect No. IL10040174)**	**28 - May - 2022** **Rs.21,98,143/-** (Rupees Twenty One Lakh Ninety Eight Thousand One Hundred Forty Three Only)	All that piece and parcel of the property being: First Floor,Flat No-5,Area Admeasuring 58.527 Sq.Mtrs.with roof/ terrace rights, Rzf-1/260 Mahavir Enclave , New Delhi, Delhi, Delhi, India, 110045.
Mr. Gopinath Nayak, Mrs. Goutami Nayak **(Prospect No. IL10084631)**	**28 - May - 2022** **Rs.24,94,569/-** (Rupees Twenty Four Lakh Ninety Four Thousand Five Hundred Sixty Nine Only)	All that piece and parcel of the property being: Second Floor (back side), Built Up Property Bearing No. RZF-760/I6A, (Stilt+UG+3+Story), without roof/terrace right, area measuring 66.66 Sq. Yards (i.e. 55.74 .Sq. Meters), out of total land area measuring 200 Sq. Yards (i.e. 167.22 Sq. Meters), out of Khasra No. 46/20, situated in the Area of Village Palam, Colony Known as Raj Nagar-II, Gali No.3, Palam Colony, New Delhi-110059.
Mr. Ajit Kumar Pal, Mrs. Sumita Pal **(Prospect No.IL10105645)**	**26 - May - 2022** **Rs.7,19,496/-** (Rupees Seven Lakh Nineteen Thousand Four Hundred Ninety Six Only)	All that piece and parcel of the property being: Flat No 106, Built Up Area 47.79 Sq.Mtrs. 7Th Floor Pocket 1A Block A7 Sector A1-4 Narela North West Delhi-110040, New Delhi, India.
Mr. Sushil Robert, Mrs. Meenakshi, Shri Shyam Transport Service, Khalsa Tyer and Confectionery **(Prospect No. 926879, 929746, 955116)**	**27 - May - 2022** **Prospect No.926879 Rs.12,04,128/-** (Rupees Twelve Lakh Four Thousand One Hundred Twenty Eight Only), **Prospect No.929748 Rs.1,06,275/-** (Rupees One Lakh Six Thousand Two Hundred Seventy Five Only), **Prospect No.955116 Rs.5,77,828/-** (Rupees Five Lakh Seventy Seven Thousand Eight Hundred Twenty Eight Only)	All that piece and parcel of the property being: Property No.34, Admeasuring 50.16 Sq.Mtrs., Entire First Floor, Without Roof Rights, Out Of Khasra No. 322, Situated In The Revenue Estate Of Village- Bindapur, , Delhi Estate Delhi, Area Abadi Known As Colony Sanjay Enclave Block-C, Uttam Nagar, New Delhi-110059, Uttam Nagar, Delhi, 110059, Delhi, India.

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act. and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office:-** Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi and/or **Corporate Office :** IIFL Tower, Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Date: 02-June-2022 **Place:** Delhi / NCR **Sd/-** Authorised Officer **For IIFL Home Finance Limited**

FEDERAL-MOGUL GOETZE (INDIA) LIMITED

TENNECO

Regd. Office: DLF Prime Towers, 10 Ground Floor, F - 79 & 80, Okhla Phase-I, New Delhi-110020, CIN : L74899DL1954PLC002452
Tel./Fax: + 91 11 - 49057597

E mail : investorgrievance@tenneco.com, Website: www.federalmogulgoetzeindia.net

LOSS OF SHARE CERTIFICATES AND ISSUE OF DUPLICATE THEREOF

Notice is hereby given that below mentioned certificate has been reported lost/misplaced and that the Company shall issue Duplicate Share Certificate in respect thereof unless any valid objection letter accompanied by proper authenticated supporting documents is received by the Company at its registered office within 15 days from the date of publication of this notice.

Name of the Shareholder(s)	Certificate No.	Distinctive No. From-To	No. of Shares
Ved Prakash Gupta	83284	6912129-6912178	50
	7086	2870376-2870400	25
	4838	2787326-2787350	25
Narayan Das Mundhra	58475	5869996-5870045	50

Public in general and investors as well as share brokers in particular are hereby cautioned against dealing in said share certificates in any manner whatsoever.

For Federal-Mogul Goetze (India) Limited
Sd/-
(Dr. Khalid Iqbal Khan)
Whole-time Director-Legal & Company Secretary

Place : New Delhi
Dated : 01st June, 2022

U.P. Power Corporation Limited

(Govt. of Uttar Pradesh Undertaking)
Power Management Cell SLDC Campus, Vibhuti Khand-II, Gomti Nagar, Lucknow-226010
e-mail: cepmcuppcl@gmail.com

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016)

Tender Specification No. 10/DEEP-Portal/PMC/2022-23

Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow -226001 intends to buy Firm Power, for the month June-2022 (15.06.2022 to 30.06.2022), July-2022, August-2022 & September-2022 under Short Term basis. Trading licensees/generators/state utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 25 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission Of EMD BG in the Office of CE(PMC), UPPCL	Submission of RFP-Bid (Non financial Bid & IPOs)	Opening of RFP(Non financial Bid)	Opening of IPO/ Start of e-RA
15.06.2022 to 30.06.2022	00:00-06:00	4400	09.06.2022 upto 17:00 hrs.	09.06.2022 upto 17:00 hrs.	09.06.2022 at 17:00 hrs.	10,06.2022 at 09:00 hrs./ 10.06.2022 at 11:00 hrs.
	19:00-24:00	4950				
01.07.2022 to 31.07.2022	00:00-06:00	2700				
	19:00-24:00	4050				
01.08.2022 to 31.08.2022	00:00-06:00	2750				
	19:00-24:00	3600				
01.09.2022 to 30.09,2022	00:00-05:00	2550				
	19:00-24:00	3000				

'Request for Proposal' Activation of Event shall take place on **02.06.2022** and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively.

The link for e-bidding portal is **www.mstcecommerce.com** and is also available on the website of Ministry of Power (**www.powermin.nic.in**) and PFC Consulting Limited (**www.pfcindia.com**). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer.

The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis i n case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.

The e- tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/ opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason thereof.

Sd/-
CHIEF ENGINEER (PMC)
UPPCL

संख्या- 145-ज.स./पाकालि/2022 दिनांक: 01-6-2022

AMRIT AGRO INDUSTRIES LIMITED

CIN: U01111UP1985PLC010776
Regd. Office: CM-28 (First Floor), Gagan Enclave, Amrit Nagar, G.T. Road, Ghaziabad – 201 009 (UP)
Website: www.amritagro.com,
E-mail: info@amritagro.com, Tel.: 0120-2866880

NOTICE OF 36TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 36th Annual General Meeting ('AGM') of the members of **Amrit Agro Industries Limited** will be held **through Video Conferencing ("VC") / Other Audio Visual means ("OAVM") on Wednesday, 29th June, 2022 at 03:00 P.M** to transact the businesses, as set out in the Notice of AGM.

Pursuant to General Circular Nos. 14/2020, 17/2020, 20/2020, 19/2021, 21/2021 and 02/2022 dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 08, 2021, December 14, 2021 and May 05, 2022, respectively issued by the Ministry of Corporate Affairs ('MCA') (collectively referred to as 'MCA Circulars'), holding of the Annual General Meeting ('AGM') through VC/OAVM, without the physical presence of the Members, is permitted. In compliance with the provisions of the Companies Act, 2013 ('the Act'), and MCA Circulars, the AGM of the Company is being held through VC/ OAVM which does not require physical presence of members at a common venue. The proceedings of the AGM will be deemed to be conducted at the Registered Office of the Company which shall be the deemed Venue of the AGM.

In compliance with MCA Circulars, Notice of the AGM along with the Annual Report 2021-22 has been sent only through electronic mode on 31st May, 2022 to those members whose email addresses are registered with the Company/ Depositories. Members may note that Notice and Annual Report 2021-22 will also be available on the Company's website www.amritagro.com. The AGM Notice can also be accessed from the websites of NSDL (agency for providing the Remote e-Voting facility) i.e. www.evoting.nsdl.com.

In case you have not registered your mail id with the Company/Depository, please follow the instruction given in the notice of AGM to register your mail ID for obtaining Annual Report for FY 2021-22 and login details for e-voting.

The procedure to join the meeting trough VC/OAVM is provided in the notice of AGM.

The members are further informed that:

a) The ordinary and special business as set out in the notice of AGM may be transacted through voting by electronic means.

b) The Cut-off Date for determining the eligibility to vote by electronic means or at the AGM venue is Wednesday, June 22, 2022.

c) The remote e-voting commences on **Sunday, June 26, 2022 (09:00 am)** and ends on **Tuesday, June 28, 2022 (05:00 pm)**.

d) Any person who acquires shares and becomes member of the Company after the dispatch of the Annual Report and notice of AGM and holding shares as on the Cut-off Date i.e. Wednesday, June 22, 2022 may obtain login ID and password by sending a request at evoting@nsdl.co.in or RTA, MAS Services Limited at investor@masserv.com. However, if a person is already registered with NSDL for e-voting, then the existing user ID and password may be used.

e) The members may note that (i) the remote e-voting module shall be disabled for voting after the date and time mentioned under point 'c' above; (ii) once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently; (iii) the facility of voting through electronic voting system shall be made available at the AGM; (iv) the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again at the meeting; and (v) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or voting at the AGM.

f) Shri Baldev Singh Kashtwal, Practising Company Secretary (Membership No. FCS-3616 & CP No. 3169), has been appointed as Scrutinizer for the e-voting process

g) The detailed procedures for remote e-voting are contained in the Notice of the AGM. Any query/grievance relating to e-voting can be addressed to Mr. Harish Goswami, Share Department, CM-28 (First Floor), Gagan Enclave, Amrit Nagar, G.T.Road, Ghaziabad – 201 009, (UP), Tel.: 0120-4506900, 0120-2866880, Fax: 0120-4506910, Email: **info@amritagro.com**.

NOTICE is also hereby given pursuant to Section 91 of the Companies Act, 2013, Rule 10 of the Companies (Management & Administration) Rules, 2014 that the Register of the Members and Share Transfer Books of the Equity Shareholders of the Company will remain closed from Thursday, June 23, 2022 to Wednesday, June 29, 2022 (both days inclusive) for the purpose of annual closure of books.

For Amrit Agro Industries Limited

Date : June 01, 2022 **(Jaya Bajaj)**
Place : Ghaziabad **Managing Director**

AMRIT CORP. LIMITED

CIN: L15141UP1940PLC000946
Regd. Office: CM-28 (First Floor), Gagan Enclave, Amrit Nagar, G.T.Road, Ghaziabad – 201 009 (UP)
E-mail: info@amritcorp.com, Tel.: 0120-4506900, Fax: 0120-4506910
Website: www.amritcorp.com,

NOTICE OF 81ST ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the Eighty Frist (81st) Annual General Meeting ('AGM') of the members of **Amrit Corp. Limited** will be held **through Video Conferencing ("VC") / Other Audio Visual means ("OAVM") on Wednesday, 29th June, 2022 at 11.00 AM** to transact the businesses, as set out in the Notice of AGM.

Pursuant to General Circular Nos. 14/2020, 17/2020, 20/2020, 19/2021, 21/2021 and 02/2022 dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 08, 2021, December 14, 2021 and May 05, 2022 respectively issued by the Ministry of Corporate Affairs ('MCA') (collectively referred to as 'MCA Circulars') and Circular Nos. SEBI/HO/CFD/ CMD1/CIR/ P/2020/79 , SEBI/HO/CFD/CMD2/ CIR/P/2021/11 and SEBI/HODDHS/P/CIR/2022/0063 dated May 12, 2020, January 15, 2021 and May 13,2022, respectively issued by the Securities and Exchange Board of India (collectively referred to as 'SEBI Circulars'), allowed Companies to hold AGM through Video Conferencing (VC) or Other Audio Visual Means (OAVM). Hence, in compliance with these Circulars, the annual general meeting of the Company will be conducted through VC/OVAM. The proceedings of the AGM will be deemed to be conducted at the Registered Office of the Company which shall be the deemed Venue of the AGM.

The procedure to join the meeting trough VC/OAVM is provided in the notice of AGM. In line with the aforesaid Circulars, the Notice of AGM along with Annual Report 2021-22 and remote e-voting details have been sent in electronic mode to all the members whose e-mail IDs are registered with the Company/RTA/Depository Participants. The date of completion of email of the notices to the shareholders is May 31, 2022. These documents are also available on the website of the Company at www.amritcorp.com, website of the stock exchanges i.e. BSE Limited at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com.

Please note that all the communications to the shareholders are being sent in electronic form to their e-mail addresses. In view of this, please ensure to inform any change in your email address to your Depository Participant in case you hold the shares electronically and to M/s Mas Services Limited, the Registrar & Share Transfer Agent of the Company in case you hold the shares in physical form. Please read the instructions given in the Notice for voting through the e-voting platform and joining of meeting through video conferencing.

In case you have not registered mail id with the company/Depository. Please follow below instruction for registration to register your mail ID for obtaining Annual Report for FY 2021-22 and login detail for e-voting.

In case shares are held in physical mode please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to investor@masserv.com or pkdas@amritcorp.com.

In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to investor@masserv.com or pkdas@amritcorp.com

The members are further informed that:

a) The ordinary businesses as set out in the notice of AGM may be transacted through voting by electronic means.

b) The Company has appointed Shri Baldev Singh Kashtwal, Practicing Company Secretary (Membership No. FCS-3616 & CP No. 3169), as the Scrutinizer for conducting the remote e-voting process as well as the e-voting process on the date of the AGM in a fair and transparent manner.

c) The remote e-voting facility will be available during the following voting period:

Commencement of remote e-voting	Sunday, June 26, 2022 at 09:00 A.M. (IST)
End of remote e-voting	Tuesday, June 28, 2022 at 05:00 P.M. (IST)
Cut-off date	Wednesday, June 22, 2022

d) Any person who acquires shares and becomes member of the Company after the dispatch of the annual report and notice of AGM and holding shares as on the Cut-off Date i.e. Wednesday, June 22, 2022, may obtain login ID and password by sending a request at evoting@nsdl.co.in or RTA, MAS Services Limited. However, if a person is already registered with NSDL for e-voting, then the existing user ID and password may be used.

e) The members may note that (i) the remote e-voting module shall be disabled for voting after the date and time mentioned under point 'c' above; (ii) once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently; (iii) the facility of voting through electronic voting system shall be made available at the AGM; (iv) the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again at the meeting; and (v) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or voting at the AGM.

f) The manner of remote e-voting and voting at the AGM for members holding shares in physical mode or dematerialized mode or who have not registered their email addresses with the Company / Depository Participant, is provided in the notice of AGM and available on the Company's website at www.amritcorp.com.

g) The detailed procedure for remote e-voting are contained in the Notice of the AGM. Any query/grievance relating to e-voting can be addressed to Shri P. K. Das, Company Secretary and Compliance Officer, Amrit Corp. Ltd., A-95, Sector-65, Noida – 201309 (U.P.), Tel.: 0120-4506900, Email: pkdas@amritcorp.com.

NOTICE is also hereby given pursuant to Section 91 of the Companies Act, 2013, Rule 10 of the Companies (Management & Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 that the Register of the Members and Share Transfer Books of the Equity Shareholders of the Company will remain closed from Thursday, June 23, 2022 to Wednesday, June 29, 2022 (both days inclusive) for the purpose of annual closure of books and payment of dividend.

Dividend on the equity shares for the year ended March 31, 2022, if approved at the AGM, will be paid, subject to deduction of tax at source, to (i) all the beneficial owners in respect of shares held in dematerialization form as of close of business hours on **Wednesday June 22, 2022**; and (ii) to all members in respect of shares held in physical form, as on the close of the business hours on **Wednesday, June, 29, 2022.**

Members holding shares in physical form, who have not updated their mandate for receiving the dividend directly in their bank accounts through Electronic Clearance service (ECS) or any other mode, are requested to submit particulars of their bank accounts along with the original cancelled cheque bearing the name of the Member, Self-attested copy of PAN to the RTA, MAS Services Limited/Company to update their bank account details and all the eligible shareholders holding shares in demat mode are requested to update Electronic Bank Mandate with their respective Depository Participants.

For AMRIT CORP. LIMITED

Date : June 01, 2022 **(P.K. DAS)**
Place : Ghaziabad **Company Secretary & Compliance Officer**

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF FARIDABAD STAMPINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Faridabad Stampings Private Limited
2.	Date of incorporation of corporate debtor	October 28, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112DL1992PTC050787
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** H. No. 2644/6, Narag Colony, Tri Nagar, New Delhi – 110035
6.	Insolvency commencement date in respect of corporate debtor	May 31, 2022
7.	Estimated date of closure of insolvency resolution process	November 26, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Kunwarpreet Singh** IBBI/IPA-002/IP-N01150/2021-2022/13788
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi – 110065. **Email id:** singhkunwar2012@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address for correspondence:** 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi – 110065. **Email id:** cirp.fspl@gmail.com
11.	Last date for submission of claims	**June 14, 2022**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, has ordered the commencement of a corporate insolvency resolution process of **Faridabad Stampings Private Limited** w.e.f. May 31, 2022 vide order dated May 30, 2022.

The creditors of **Faridabad Stampings Private Limited** are hereby called upon to submit their claims with proof on or before **June 14, 2022,** to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 1, 2022
Place: New Delhi

Sd/-
Mr. Kunwarpreet Singh
Interim Resolution Professional of
Faridabad Stampings Private Limited
IBBI/IPA-002/IP-N01150/2021-2022/13788

VIKALP SECURITIES LIMITED

Regd. Office: 25/38, KARACHI KHANA, KANPUR, UTTAR PRADESH-208001
CIN - L65993UP1986PLC007727, Contact No: 0512-2372665
Email id : vikalpsecuritieslimited@gmail.com
Website : www.vikalpsecurities.com

**CORRIGENDUM TO EXTRACT OF STANDALONE FINANCIAL RESULTS FOR

बैंक ऑफ़ बड़ौदा
Bank of Baroda

वाशी शाखा : एमटीएनएल प्रेमाइसेस, सेक्टर-16, शिवाजी सर्किल, नवी मुम्बई-400703
फोन नं: 022-27895325/26
ईमेल : vashi@bankofbaroda.com

कब्जा सूचना (चल/अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, (द्वितीय), 2002 अंतर्गत के बैंक ऑफ बड़ौदा के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 9 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 6.4.2021 जो उक्त अधिनियम की धारा 13 (2) के अंतर्गत 21.04.2021 एवं 22.04.2021 को प्रकाशित किया गया, जारी कर ऋणधारक मै. आरएमओएसएस प्रिन्ट्रस प्रा. लि. ऋणधारक को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों में वर्णित राशि रु. 5,09,68,942,67 (रु. पांच करोड़ नौ लाख अड़सठ हजार नौ सौ बयालिस एवं पैसे सड़सठ मात्र) तथा 01.04.2021 से ब्याज वं अन्य चार्जेज वापस लौटाने का निर्देश दिया था।

ऋणधारक, इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज, 30 मई, 2022 अधोहस्ताक्षरी ने उक्त नियमावली के नियम 9 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 5,09,68,942,67 (रु. पांच करोड़ नौ लाख अड़सठ हजार नौ सौ बयालिस एवं पैसे सड़सठ मात्र) के लिये बैंक ऑफ बड़ौदा के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

चल/अचल परिसम्पत्ति का विवरण

1. कम्पनी के स्टॉक एवं बुक डेब्ट्स (वर्तमान एवं भविष्य दोनों के) का हाइपोचेथेशन
2. मै. आरएमओएसएस प्रिन्ट्स प्रा. लि. के स्वामित्व में प्लॉट नं. बी-028, ब्लॉक बी, पार्स्वनाथ सिटी, ग्राम धारुहेरा, जिला रेवाड़ी (हरियाणा) में स्थित सम्पत्ति का मार्टगैज।
3. प्लान्ट एवं मशीनरी का हाइपोथेकेशन, 4. एफडीआर की गिरवी

हस्ता/-
(वाशी शाखा)
प्राधिकृत अधिकारी, बैंक ऑफ बड़ौदा

तिथि: 30.05.2022,
स्थान: धारुहेरा, जिला रेवाड़ी, हरियाणा

दक्षिण रेलवे

स्टोर सं. ई-11/2022 की आपूर्ति हेतु ई-निविदा सूचना

निम्नलिखित ई-निविदाएँ आईआरईपीएस की वेबसाइट में प्रकाशित हैं। फर्मों से निवेदन है कि वे **http://www.ireps.gov.in login > E.Tender-goods & services (new)** पर लॉगिन करें और इन निविदाओं के विरुद्ध कोट करें। इन निविदाओं हेतु दस्ती कोटेशनों पर विचार नहीं किया जायेगा। सभी निविदाओं के बन्द होने का समय 14:30 बजे है।

क्र.सं.	निविदा सं.	विवरण	नियत तिथि
1	15221045B	क्लैम्प के लिए कम्पोनेंट	03-06-2022
2	78196286B	स्टेनलेस स्टील डस्टबिन	10-06-2022
3	44220609	फैब्रिकेटेड साइड	14-06-2022
4	52225514	बॉडी पिलर	15-06-2022
5	78225690	रूफ माउण्टेड एसी	15-06-2022
6	52225560	रबर क्लैडिंग हेतु चैनल	16-06-2022
7	26222711	मैग्नेट वाल्व	17-06-2022
8	78225780	सिंगल फेज 110 वोल्ट	17-06-2022
9	26222328	सेकेंड्री सस्पेंशन	17-06-2022
10	06221102	इनहिबिटेड मिनरल	17-06-2022
11	44220007	कट ऑफ एंगल	17-06-2022
12	68225441	रेडियेटर के लिए पैनल	17-06-2022
13	26220047	हाई टेंसाइल	20-06-2022
14	78225840	सोल बार	20-06-2022
15	11221088A	कपलिंग सॉकेट	20-06-2022
16	26221123	एओएच किट	20-06-2022
17	26223546A	डिस्क कपलिंग	20-06-2022
18	26220586	टीएओ 659 हेतु पिनियन	20-06-2022
19	78225829	बॉटम साइड वॉल	20-06-2022
20	52225552	स्लाइडिंग डोर	20-06-2022
21	26221066	रेसर्स का सेट	21-06-2022
22	26221010	बीएल स्विच बॉक्स	21-06-2022
23	44220490	कपलर रॉड	21-06-2022
24	26223611	रेसर्स का सेट	22-06-2022
25	78225839	बॉडी पिलर पार्ट	22-06-2022
26	67225114	सॉलिड एमआईजी	22-06-2022
27	78225756	हर्मिटिकली सील्ड स्क्रॉल	24-06-2022
28	78225798	सिंगल कोर इलेक्ट्रॉन	24-06-2022
29	15220144	कार्बन कॉन्टैक्ट	24-06-2022
30	15221045A	क्लैम्प हेतु कम्पोनेंट्स	27-06-2022
31	11220573	फ्लूरोसेंट लाइट फिटिंग	27-06-2022
32	52225559	डोर फ्रेम व्यवस्था	27-06-2022
33	52225541	इलेक्ट्रिक बेकिंग ओवन	28-06-2022
34	11221038	इन्टर वेहिकल कपलर	04-07-2022

निम्नलिखित ई-संविदा जीईएम की वेबसाइट पर प्रकाशित की गयी है। फर्मों से निवेदन है कि वे **www.gem.gov.in** पर लॉगिन करें और निम्नलिखित ई-संविदा के विरुद्ध कोट करें। दस्ती कोटेशनों पर विचार नहीं किया जायेगा।

35	GEM/2022/B/2213706	मैनुअल अनलोडिंग	03-06-2022

कृते प्रमुख मुख्य सामग्री प्रबंधक

TATA

टाटा कैपिटल फाइनांशियल सर्विसेज लिमिटेड

पंजी कार्यालय: 11वां तल, टावर ए, पेनिनसुला बिजनेस पार्क, गणपत राव कदम मार्ग, लोअर परेल, मुम्बई-400013
शाखा कार्यालय : 7वीं मंजिल, वीडियोकॉन टॉवर, ब्लॉक ई-1, झण्डेवालान एक्सटेंशन, नई दिल्ली-110055

अचल सम्पत्ति की बिक्री हेतु बिक्री सूचना

(प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(6) के तहत)
वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधानों के साथ पठित प्रतिभूति हित अधिनियम, 2002 के प्रवर्तन के अधीन अचल आस्तियों के विक्रय हेतु ई-नीलामी विक्रय सूचना
ऋण खाता सं. 4844779 : स्टुडियो विस्ता एनिमेशन्स प्रा. लि.

निम्नलिखित ऋणकर्ता/सह-ऋणकर्ता को विशेष रूप से तथा जनसामान्य को सार्वजनिक रूप से एतद्वारा सूचना दी जाती है कि टाटा कैपिटल फाइनेंशियल सर्विसेज लि. (प्रतिभूत लेनदार/टीसीएफएसएल) के पास गिरवीकृत नीचे वर्णित अचल सम्पत्ति जिसका वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफैसी अधिनियम) (2002 का सं. 541 की धारा 13 (2) अंतर्गत जारी सूचना के अनुपालन में कब्जा टाटा कैपिटल फाइनेंशियल सर्विसेज लि. (प्रतिभूत लेनदार) के अधिकृत प्राधिकारी द्वारा कर लिया गया है, ''जैसे है जहाँ है'', ''जो है वही है'' तथा ''जो कुछ भी है वहीं है'' के आधार पर 12 जुलाई, 2022 को बिक्री की जायेगी।

जबकि प्रतिभूत आस्ति का विक्रय प्रतिभूत ऋण की वसूली के लिए किया जाना है तथा जबकि कर्जदारों/सह-कर्जदारों, गारंटरों अर्थात् स्टुडियो विस्ता एनिमेशन्स, प्रा. लि., प्रतिनिधित्व द्वारा उसके निदेशक विजय शर्मा, 2. विजय शर्मा, 3. त्रिअम्बके इन्फो टेक्नोलॉजीज प्रा. लि. प्रतिनिधित्व द्वारा उसके निदेशक विजय शर्मा, 4. श्रीमती स्मिता शर्मा, 5. प्रेम शर्मा, उर्फ प्रेम कान्ता से धारा 13 (2) सूचना तिथि 5 जुलाई, 2021 के माध्यम से मांग की गई 05.07.2021 को ऋण खाता 4844779 के माध्यम से रु. 1,87,46,066/- (रु. एक करोड़ सतासी लाख छियालिस हजार छियासठ मात्र) की राशि बकाया है।

एतद्वारा सूचना दी जाती है कि विक्रय के किसी विलम्बन/अनिरन्तरता के उपस्थित होने पर कथित सम्पत्ति का विक्रय ई-नीलामी के माध्यम से कथित 12 जुलाई, 2022 को 2 बजे अपराह्न टीसीएफएसएल द्वारा इसके शाखा कार्यालय 7वीं मंजिल, वीडियोकॉन टॉवर, झण्डेवालान एक्सटेंशन, ब्लॉक-ई, दिल्ली-110055 पर की जायेगी।

ईएमडी, डिमाण्ड ड्राफ्ट सहित सम्पत्ति की खरीद हेतु मुहरबन्द ई-नीलामी टाटा कैपिटल फाइनेंशियल सर्विसेज लिमिटेड के अधिकृत प्राधिकारी द्वारा 11 जुलाई, 2021 को 5 बजे अप. तक ग्रहण की जायेगी।

प्रतिभूत आस्ति का विवरण	कब्जे का प्रकार सांकेतिक/भौतिक	आरक्षित मूल्य (रु.)	धरोहर राशि ईएमडी (रु.)
सम्पत्ति सं. 1 ऊपरी भू तल, पश्चिम दिशा में निर्मित, माप 1870 वर्ग फीट, प्लॉट नं. सी 77 के भाग में, शिवाजी पार्क, पंजाबी बाग, नई दिल्ली-27, माप 554 वर्ग यार्ड्स जो शिवाजी पार्क, नई दिल्ली-110027 के नाम से स्वीकृत कॉलोनी में स्थित है तथा भूमि एवं स्टिल्ट पार्किंग में सभी आनुपातिक अधिकार तथा अन्य अधिकारों एवं ईजीमेन्ट के साथ। चौहद्दी: उत्तर: रोड, दक्षिण: सी-78, पूर्व: कम्पनी की भूमि, पश्चिम: रोड (जिसका सम्पूर्ण विवरण) सम्पत्तियों की अनुसूची में दिया गया है।	सांकेतिक	27489000/- (रु. दो करोड़ चौहत्तर लाख नवासी हजार मात्र)	27,48,900/- (रु. सताईस लाख अड़तालिस हजार नौ सौ मात्र)

बिक्री के लिए रखी गई सम्पत्ति का विवरण अनुसूची में है। यदि प्राधिकृत अधिकारी के पास उक्त बकाया राशि एवं ब्याज, लागतों (बिक्री की लागत सहित) का भुगतान कर दिया जाता है अथवा उस बकाया राशि, ब्याज एवं लागत जमा करने का प्रमाण जमा कर दिया जाता है तो बिक्री रोक दी जाएगी। बिक्री में आम जनता व्यक्तिगत रूप से निविदा जमा करने के लिये आमंत्रित है। ऐसे किसी भी अधिकारी या व्यक्ति जिन्हें इस बिक्री के सिलसिले में किसी भी प्रकार के कर्तव्य का निर्वहन करना हो, चाहे प्रत्यक्ष या परोक्ष रूप से, वे बिक्री की जाने वाली सम्पत्ति में कोई हित अर्जित या अर्जित करने का प्रयास नहीं करेंगे। यह बिक्री सरफैसी अधिनियम, 2002 में निर्दिष्ट नियमों/शर्तों के अधीन होगी। ई-नीलामी प्रत्येक 10 मिनट के असीमित विस्तार सहित 12 जुलाई, 2022 को 2.00 बजे अपराह्न से 3.00 बजे अपराह्न के बीच पोर्टल **https://disposalhub.com** के माध्यम से की जायेगी। सम्पत्ति के विक्रय हेतु जमा की गयी समस्त संविदाओं के साथ ऊपर लिखे के अनुसार जमा धरोहर राशि नई दिल्ली में देय ''टाटा कैपिटल फाइनेंशियल सर्विसेज लि.'' के पक्ष में डिमाण्ड ड्राफ्ट के रूप में जमा करनी होगी। सम्पत्ति का निरीक्षण 17 जून, 2022 को 11 बजे प्रातः से 5.00 बजे सायं के बीच किया जा सकता है।

नोट : इच्छुक संविदाकार अधिकृत प्राधिकारी श्री अयान भट्टाचार्य,/श्री देवराज सिंह ई-मेल आईडी : Ayan.Bhattacharya@tatacapital.com/Devraj.Singh@tatacapital.com तथा मोबाइल नं. +919289724447/9999316585 पर सम्पर्क कर सकते हैं।

विक्रय के विस्तृत नियम एवं शर्तों के लिए कृपया प्रतिभूत लेनदार की वेबसाइट अर्थात **https://www.tatacapital.com/content/dam/tata- capital/pdf/tcfsl/AUCTIONTERMS %26 CONDITIONS.pdf** में प्रावधानित लिंक देखें अथवा अधिकृत प्राधिकारी या सेवा प्रदाता नेक्सजेन सॉल्यूशन्स प्राइवेट लिमिटेड मोबाईल नं. 9310029933 से सम्पर्क करें।

ह./-
अधिकृत प्राधिकारी
टाटा कैपिटल फाइनेंशियल सर्विसेज लिमिटेड

स्थान : दिल्ली
तिथि : 2 जून, 2022

प्रपत्र ए
सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (कार्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियम 6 के अधीन]

फरीदाबाद स्टाम्पिंग्स प्राईवेट लिमिटेड के क्रेडीटरों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट ऋणधारक का नाम	**फरीदाबाद स्टाम्पिंग्स प्राईवेट लिमिटेड**
2.	कार्पोरेट ऋणधारक के निगमन की तिथि	28 अक्टूबर, 1992
3.	प्राधिकरण जिसके अंतर्गत कार्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार, दिल्ली
4.	कार्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लाएबिलिटी पहचान संख्या	U28112DL1992PTC050787
5.	कार्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: एच.न. 2644/6, नांरग कॉलोनी, त्रिनगर, नई दिल्ली-110035
6.	कार्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	31 मई, 2022
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	26 नवम्बर, 2022
8.	अंतरिम प्रस्ताव प्रफेशनल का नाम, पंजीकरण संख्या, जो अंतरिम प्रस्ताव प्रफेशनल के रूप में कार्यरत है	**श्री कुवंर प्रीत सिंह** IBBI/IPA-002/IP-N01150/2021-2022/13788
9.	बोर्ड में यथा पंजीकृत अंतरिम प्रस्ताव प्रफेशनल का पता एवं ईमेल:	पता: 77, भूतल, संत नगर, ईस्ट ऑफ कैलाश, पोस्ट ऑफिस संत नगर, दक्षिण दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली-110065 ईमेल आईडी: singhkunwar2012@gmail.com
10.	अंतरिम प्रस्ताव प्रफेशनल के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	पता: 77, भूतल, संत नगर, ईस्ट ऑफ कैलाश, पोस्ट ऑफिस संत नगर, दक्षिण दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली-110065 **ई-मेल आईडी:** cirp.fspl@gmail.com
11.	दावे जमा करने की अंतिम तिथि	14 जून, 2022
12.	क्रेडीटर वर्ग यदि कोई, धारा 21 की उप-धारा (6ए) के उपबंध (बी) के अंतर्गत, अंतरिम प्रस्ताव प्राफेश्नल द्वारा सुनिश्चित किया गया	एन. ए. (अंतरिम प्रस्तावकर्मी को उपलब्ध जानकारी के अनुसार)
13.	किसी वर्ग में क्रेडीटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्सॉल्वेन्सी प्राफेशनल का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	एन. ए.
14.	(क) सम्बन्धित प्रपत्र तथा (ख) प्राधिकृत प्रतिनिधियों के विवरण उपलब्ध हैं	दावे जमा करने के लिये संबंधित प्रपत्र **https://ibbi.gov.in** से डाउनलोड की जा सकती है।

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली पीठ ने आदेश तिथि 30 मई, 2022 के द्वारा 31 मई, 2022 से **फरीदाबाद स्टाम्पिंग्स प्राईवेट लिमिटेड** के संदर्भ में कॉर्पोरेट इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। एतद्द्वारा **फरीदाबाद स्टाम्पिंग्स प्राईवेट लिमिटेड** के क्रेडीटरों को निर्देश दिया जाता है कि प्रविष्टि सं. 10 में वर्णित पते पर अंतरिम प्रस्ताव प्रफेशनल के पास 14 जून, 2022 को या उससे पूर्व प्रमाण के साथ अपने दावे जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रानिक पद्धति से ही प्रमाण के साथ अपने दावे जमा कर सकते हैं अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रानिक माध्यमों से प्रमाण के साथ अपने दावे जमा कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जाएगा।

हस्ता/-
श्री कुवंरप्रीत सिंह
फरीदाबाद स्टाम्पिंग्स प्राईवेट लिमिटेड
के अंतरिम प्रस्ताव कर्मी
पंजी. सं. IBBI/IPA-002/IP-N01150/2021-2022/13788

तिथि : 1 जून, 2022
स्थान : नई दिल्ली

बैंक ऑफ़ बड़ौदा
Bank of Baroda

टाउन हॉल चाँदनी चौक (VJCCWK) शाखा (SOL 8979)

पता : 5465, लक्ष्मी भवन, क्लॉक हाउस के पास चाँदनी चौक, दिल्ली-110006,
ईमेल : VJCCWK@bankofbaroda.com

वित्तीय आस्तियों के प्रतिभूतिकरण व पुनर्निर्माण तथा प्रतिभूतिहित प्रवर्तन अधिनियम (सरफेसी एक्ट) 2002 के अंतर्गत प्रतिभूतिहित नियम 2002 के नियम 13(2) के अन्तर्गत यह सूचना जारी की जाती है।

बैंक ऑफ बड़ौदा से प्राप्त किये गये ऋण जो कि एन पी ए हो चुके हैं व जिसमें निम्न वर्णित दिनांक को निम्नवर्णित बकाया राशि शेष थी, उसकी विस्तृत मांग सूचना निम्नवर्णित ऋणियों एवं जमानतदारों को वित्तीय आस्तियों के प्रतिभुतिकरण एवं पुनर्गठन एवं प्रतिभूतिहित प्रवर्तन अधिनियम 2002 की धारा 13(2) के तहत निम्न वर्णित दिनांकों को पंजीकृत डाक पावती सहित /स्पीड पोस्ट/कोरियर द्वारा आप सभी को भेजी गयी थी, जिसकी पावती प्राप्त नही हुई/जो बिना तामील वापस प्राप्त हो गयी है। मांग सूचना निम्नांकित दिनांकों में हमने आशय को स्पष्ट कर दिया था, कि आपके द्वारा सूचना में दर्शायी राशी 60 दिनों के अन्दर जमा नही करायी गयी तो उक्त अधिनियम की धारा 13(4) के अनुसार बैंक में बंधक सम्पत्तियाँ जो कि निम्नलिखित ऋणियों/जमानतदारो के नाम है, उनका आधिपत्य ले लिया जायेगा और कब्जा सूचना/ई-नीलमी सूचना में कर्जदार व गारंटरों की फोटो प्रकाशित की जायेगी। बकाया राशि का विवरण निम्नानुसार है:-

क्र. सं.	कर्जदार/गारन्टर के नाम एनपीए की तारीख	मांग सूचना की तारीख बकाया राशि	सिक्योर्ड आस्तियों का विवरण
1	**श्री सास्वत सौम्यकांत पुत्र श्री बिजय कुमार पाधिहारी, निवास: फ्लैट नं. बी-3, प्रथम तल, जागृति अपार्टमेंट (शिव चौक), 150 फीट रोड, शालीमार गार्डन एक्सटेंशन-II, गाजियाबाद, यू.पी. - 201005** **गारंटर: श्री अशोक कुमार नायक पुत्र श्री अभिमन्यु नायक,** J4/37D A5 **मालवीय नगर, दिल्ली-110017** **श्री सतीश मिश्रा पुत्र लोकनाथ मिश्रा,** 67 डी सीपीडब्ल्यूडी कॉलोनी सीजीएच कॉम्प्लेक्स, वसंत विहार, दिल्ली-110057 **ऋण खाते को एनपीए घोषित करने की तिथि: 02-05-2022**	मांग सूचना की तारीख 09-05-2022 रु. 10,16,298.00 (दिनांक 08-05-2022 तक ब्याज की गणना) + दिनांक 31.01.2022 अनुप्रयुक्त ब्याज	**साम्यिक बंधक रिहायशी सम्पत्ति फ्लैट नं. बी-3, प्रथम तल, जागृति अपार्टमेंट (शिव चौक), 150 फीट रोड, शालीमार गार्डन एक्सटेंशन-II, गाजियाबाद, यू.पी. में स्थित, यह सम्पत्ति सास्वत सौम्यकांता के नाम पर, है।** चौहद्दी: उत्तर में - महागुन एस्टेट, दक्षिण में - दुर्ग महिंद्रागढ़ अपार्टमेंट, पूरब में - सर्विस लेन, पश्चिम में - 150' चौड़ा रोड

उक्त वर्णित ऋणियों / जमानतदारों को सलाह है कि (1) अधिक एवं विस्तृत जानकारी के लिए अधोहस्ताक्षरी से मूल नोटिस प्राप्त कर लें (2) मांग सूचना में दर्शायी गयी बकाया राशि ब्याज एवं खर्चे आदि सहित मांग सूचना की दिनांक के 60 दिनों के भीतर जमा करें ताकि सरफेसी अधिनियम के तहत अग्रिम कार्यवाही से बच सकें।

दिनांक : 01.06.2022, स्थान : दिल्ली
प्राधिकृत अधिकारी, बैंक ऑफ बड़ौदा

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

आदित्य बिरला हाउसिंग फाइनेंस लि.

पंजीकृत कार्यालय: इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात-362266
शाखा कार्यालय: आदित्य बिरला हाउसिंग फाइनेंस लि., भूखंड#17, प्रथम तल, विजया भवन, बाराखंभा मार्ग, नई दिल्ली-110001

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) (अधिनियम) की धारा 13(2) के अंतर्गत मांग सूचना — 02 जून, 2022

क्र. सं.	उधारकर्ता(ओं) के नाम तथा पते (क)	संपत्ति का विवरण (ख)	ऋण राशि (रु.) (ग)	ऋण खाता सं. (घ)	बकाया राशि (रु.) (ड.)	सूचना की तिथि (च)	एनपीए तिथि (छ)
1.	1. सुनील कुमार, मकान संख्या 42, शिवाजी कॉलोनी, निकट बस स्टैंड, सोनीपत, हरियाणा-131001 यहां पर भी: ग्राम गढ़ी बख्तावरपुर, मुर्थल, सोनीपत, हरियाणा-131027 यहां पर भी: हिस्ट्री लेक्चरर हंसराज शिक्षा सदर स्कूल, ग्राम जखुली, जनपद सोनीपत, हरियाणा-131023 यहां पर भी: खेवट नं. 649, खाता संख्या 915, खसरा संख्या 7348/1866 (1-3), सोनीपत-131001 3. ममता, मकान संख्या 42, शिवाजी कॉलोनी, निकट बस स्टैंड, सोनीपत, हरियाणा-131001 यहां पर भी: ग्राम गढ़ी बख्तावरपुर, मुर्थल, सोनीपत, हरियाणा-131027 यहां पर भी: खेवट संख्या 649, खाता संख्या 915, खसरा संख्या 7348/1866 (1-3), सोनीपत-131001	"भूखंड के समस्त वह भाग तथा अंश, रकबा 54.5 वर्ग गज, खेवट संख्या 808, खाता संख्या 1072, खसरा संख्या 7348/1866=1-3 वाका रकबा सोनीपत पट्टी जटां, आबादी ऋषि कॉलोनी के अंदर, सोनीपत, हदूद नगर के अंदर, नगर निगम, सोनीपत, हरियाणा"	रु. 9,80,000/-	LNPAN0HL-03190021339 and LNPAN0HL-03190022475	रु. 8,91,608.75/- (रुपए आठ लाख इक्यानबे हजार छह सौ आठ एवं पिचहत्तर पैसे मात्र) बकाया मूलधन, एरियर्स (प्रोद्भूतकृत विलंब प्रभारों सहित) और 05.04.2022 तक ब्याज के माध्यम से	27.05.2022	10.04.2022

जैसा कि आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड जिसका ऊपर वर्णित शाखा कार्यालय है (यहाँ के बाद 'एबीएचएफएल' वर्णित) ने उक्त प्रत्येक ऋणधारकों के नाम के समक्ष कालम 'घ' में अंकित ऋण खाता सं. के माध्यम से कॉलम 'ग' में लिखित पृथक साख सुविधा कॉलम 'क' में वर्णित उक्त नामित ऋणधारकों को प्रदान की थी ।

उक्त साख सुविधाएं अन्य बातों के अलावे स्तंभ ''ख'' में विवरणितानुसार अचल सम्पत्ति पर गिरवी द्वारा प्रतिभूत हैं (यहाँ के बाद ''प्रतिभूत परिसम्पत्ति'' वर्णित)।

कि, ऊपर नामित ऋणधारक ऋण खाता के वित्तीय अनुशासन को कायम रखने में विफल रहे तथा एबीएचएफएल द्वारा व्यवसाय की साधारण प्रक्रिया में प्रबंधित लेखा पुस्तकों के अनुसार प्रत्येक ऋणधारक के नाम के समक्ष उल्लेखितानुसार कॉलम 'ड.' में दर्शाई गई राशि बकाया है।

उपरोक्त नामित उधारकर्ता(ओं) की ओर से ऋण राशि के प्रतिभुगतान में की गईं निरंतर चूक के कारणवश उपरोक्त नामित उधारकर्ता(ओं) के ऋण खाता को एबीएचएफएल द्वारा भारतीय रिजर्व बैंक/राष्ट्रीय आवासन बोर्ड द्वारा अनुबंधित प्रतिमानकों के अंतर्गत क्रमशः स्तंभ 'छ' में उल्लेखितानुसार अनिष्पादनीय परिसंपत्ति/यों के रूप में वर्गीकृत कर दिया गया है। परिणामस्वरूप, सरफॉएसि अधिनियम 2002 की धारा 13(2) के अंतर्गत प्रत्येक उधारकर्ता(ओं) को सूचनाएं, स्तंभ 'च' में अंकित दिनांकित, भी निर्गत की गई थीं, जो अप्रदाय/प्रदाय हो चुकी हैं।

उपरोक्त चूक को देखते हुए एबीएचएफएल एतद्वारा ऊपर नामित ऋणधारकों को निर्देश देता है कि इस सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर अद्यतन ब्याज, लागत एवं चार्जेज सहित ऊपर कॉलम 'ड' में दर्शाई गई सम्पूर्ण बकाया राशि का भुगतान करके अपने दायित्वों का पूर्णतः निर्वहन कर दें, अन्यथा एबीएचएफएल प्रतिभूत परिसम्पत्ति का कब्जा कर लेगा तथा कानून में एबीएचएफएल को उपलब्ध अन्य कार्रवाइयां भी करेगा।

कि, कृपया यह जान लें कि आप, ऊपर नामित ऋणधारक को एबीएचएफएल की विशिष्ट पूर्व लिखित अनुमति को छोड़कर किसी भी तरीके से प्रतिभूत परिसम्पत्ति का (अन्तरण, बिक्री, पट्टा अथवा अन्य रूप में) स्वत्व त्याग करने अथवा थर्ड पार्टी हित का निर्माण करने अथवा व्यवसाय करने से निषिद्ध किया जाता है। कृपया ध्यान रखें कि उसका किसी भी रूप में उल्लघंन करने पर एक वर्ष तक की अवधि का कारावास अथवा जुर्माना अथवा दोनों हो सकता है।

कि, कृपया ध्यान रहे कि यह वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्गत अंतिम सूचना है। यह कहना आवश्यक नहीं है कि एबीएचएफएल को पूरी तरह से आपके जोखिम, उत्तरदायित्व एवं लागतों पर आप एड्रेसी के विरुद्ध उपरोक्त किसी या सभी अधिकारों का प्रयोग करने का अधिकार होगा।

स्थान: सोनीपत — दिनांक: 02.06.2022 — प्राधिकृत अधिकारी द्वारा हस्ताक्षरित, आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड

HDFC
WITH YOU, RIGHT THROUGH

हाउसिंग डिवेलपमेंट फाइनेंस कॉर्पोरेशन लि.

उत्तरी क्षेत्र कार्यालय : द कैपिटल कोर्ट, मुनिरका, आउटर रिंग रोड, ओलोफ पाल्मे मार्ग, नई दिल्ली-110 067
दूरभाष: 011-41115111, कॉर्पोरेट पहचान संख्या: L70100MH1977PLC019916, वेबसाइट: www.hdfc.com

कब्जा सूचना

चूंकि, **हाउसिंग डिवेलपमेंट फाइनेंस कॉर्पोरेशन लिमिटेड** के प्राधिकृत अधिकारी ने वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्ननिर्माण और प्रतिभूति हित अधिनियम, 2002 के प्रवर्तन के अधीन प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त अधिकारों का प्रयोग करते हुए अधिनियम की धारा 13(2) के अधीन निम्नलिखित कर्जदारों/गारंटरों/कानूनी उत्तराधिकारियों/कानूनी प्रतिनिधियों को एक मांग सूचना जारी की जिसमें उनके नामों के सम्मुख दर्शाई गई राशि और कथित सूचना में दर्शाये गए विवरण के अनुसार लागू दर पर ब्याज तथा भुगतान की तिथि और/या वसूली तक प्रासंगिक व्यय, लागत एवं प्रभार आदि के साथ राशि को कथित मांग सूचना की तिथि से 60 दिनों के भीतर भुगतान करने के लिए कहा गया।

क्र. सं.	कर्जदारों/गारंटरों/कानूनी उत्तराधिकारियों और कानूनी प्रतिनिधियों का नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि	कब्जा करने की तिथि	अचल सम्पत्तियों/प्रतिभूत परिसम्पत्तियों का विवरण
1.	श्री चरण सिंह	31 जनवरी 2022 को रु. 6,33,016/-	02-फरवरी-2022	27-मई-2022 (प्रतिकात्मक)	आवासीय फ्लैट नं0 के-99बी, दूसरी मंजिल, ईडब्ल्यूएस, ट्रिपल स्टोरी, ईडब्ल्यूएस, (छत के बिना), ब्लॉक के, बाल्मीकि कुंज, गाजियाबाद, उत्तर प्रदेश के साथ निचली भूमि का अविभाजित आनुपातिक हिस्सा और उस पर वर्तमान और भविष्य में होने वाला निर्माण।
2.	श्री राजीव नयन, श्री निशांत कुमार निराला और श्रीमती महाश्वेता राय	28 फरवरी 2022 को रु. 26,80,285/-	09-मार्च-2022	27-मई-2022 (प्रतिकात्मक)	फ्लैट नं0 1782, 17वीं मंजिल, ब्लॉक नर्मदा, टाइप एमआईजी-1, महागुन पुरम, एनएच-24 पर, महरौली, गाजियाबाद, उत्तर प्रदेश के साथ निचली भूमि का अविभाजित आनुपातिक हिस्सा।
3.	श्री नीरज कुमार और बीई आवास विकास रियल्टी सॉल्यूशंस	31 अक्टूबर 2021 को रु. 43,30,000/- (तैंतालीस लाख तीस हजार रुपये मात्र)	16-नवम्बर-2021	27-मई-2022 (प्रतिकात्मक)	फ्लैट नं0 903, 9वीं मंजिल, टावर ए, अजनारा ग्रेस, राज नगर एक्सटेंशन, एनएच-58, गांव नूर नगर, परगना लोनी तहसील और जिला गाजियाबाद, उत्तर प्रदेश के साथ निचली भूमि का अविभाजित आनुपातिक हिस्सा।
4.	श्री प्रमोद कुमार पुंडीर और श्रीमती राज रानी पुंडीर	31 जुलाई 2021 को रु. 4,76,992/- (चार लाख छिहत्तर हजार नौ सौ बयान्वे रुपये मात्र)	06-सितम्बर-